

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Contempt Case (AT) No. 21 of 2018**  
**In**  
**Company Appeal (AT) No. 397 - 399 of 2017**

**IN THE MATTER OF:**

**Surinder Mehta & Ors.**

**...Appellants**

**Versus**

**Prime Meiden Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellants :**           **Mr. Ramji Srinivasan, Senior Advocate assisted by  
Mr. Lalit Bhasin, Mr. Abhijit Sinha, Mr. Inder Raj  
Gill, Ms. Anuradha Sharma, Mr. Avichal Prasad and  
Mr. Lakshya Khanna, Advocates**

**For Respondent :**       **Mr. Krishnendu Datta and Mr. Ramanjit Singh and  
Mr. Sagar Chawla, Advocates**

**WITH**

**Contempt Case (AT) No. 02 of 2019**  
**In**  
**Company Appeal (AT) No. 397 - 399 of 2017**

**IN THE MATTER OF:**

**Surinder Mehta & Ors.**

**...Appellants**

**Versus**

**Prime Meiden Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant :**           **Mr. Krishnendu Datta and Mr. Ramanjit Singh and  
Mr. Sagar Chawla, Advocates**

**For Respondent :**       **Mr. Ramji Srinivasan, Senior Advocate assisted by  
Mr. Lalit Bhasin, Mr. Abhijit Sinha, Mr. Inder Raj  
Gill, Ms. Anuradha Sharma, Mr. Avichal Prasad and  
Mr. Lakshya Khanna, Advocates**

**ORDER**

**06.02.2020** In spite of Notice issued to Contemnor Nos. 3 and 4, they have not appeared.

We have noticed the development and pursuant to the direction issued in Review Application No. 4 of 2019, Learned counsel for the Appellant submits that in spite of the order passed in the Review Application read with the order dated 1<sup>st</sup> December, 2017, the records have not been handed over by the Contemnor-Respondent.

Mr. Krishnendu Dutta, learned counsel appearing on behalf of the Contemnor-Respondent Nos. 1 and 2 submits that they have no record in their custody.

Learned counsel for the Petitioner submits that 'Mr. Ashok Kumar Jain' – Contemnor-Respondent No. 3 and 'Mr. Abhijit Prakash' – Contemnor-Respondent No. 4 have not handed over the records in spite of the order passed in the Review Application.

Let notice be issued on 'Mr. Ashok Kumar Jain' – Contemnor-Respondent No. 3 and 'Mr. Abhijit Prakash' – Contemnor-Respondent No. 4 by Speed Post as to why the contempt proceedings be not initiated against them as they have not handed over the records. Requisites along with process fee be filed by 7<sup>th</sup> February, 2020.

Post the case 'for orders' on **4<sup>th</sup> March, 2020** before the 1<sup>st</sup> Bench. 'Mr. Ashok Kumar Jain' – Contemnor-Respondent No. 3 and 'Mr. Abhijit Prakash' – Contemnor-Respondent No. 4 are directed to appear in person on the next date.

Pendency of the Contempt Case will not come in the way of 'Mr. Ashok Kumar Jain' – Contemnor-Respondent No. 3 and 'Mr. Abhijit Prakash' –

Contemnor-Respondent No. 4 to hand over the records and thereby purge them from contempt.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

/ns/gc/